

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21880/2014

(Arising out of impugned final judgment and order dated 17/04/2014 in WP No. 719/2003 passed by the High Court Of U.P At Lucknow)

DIRECTOR UP RAJYA KRISHI UTPADAN
MANDI PARISHAD AND ORS.

Petitioner(s)

VERSUS

AMAR NATH INDUSTRIES AND ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

Date : 25/08/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. Pradeep Misra ,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Till the next date of hearing the operation of the
impugned judgment shall remain stayed.

(SUMAN WADHWA)
AR-cum-PS

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER